

countries and that they do not last even half as long as the foreign beltings?

SHRI N. KANUNGO: I would refer the hon. Member to the report of the Tariff Commission on the matter.

SHRI BHUPESH GUPTA: May I know, Sir, if any representation has been made to the Government by the indigenous Indian companies and whether in that representation complaints have been made against foreign interests?

SHRI N. KANUNGO: Sir, I have replied to that in answer to a previous question.

SHRI S. N. MAZUMDAR: Is it not a fact that according to the opinion of the Tariff Commission, the produce of the Indian belting industry is not inferior to the imported products?

SHRI N. KANUNGO: Sir, I would again refer the hon. Member to the report of the Tariff Commission.

MR. CHAIRMAN: What he means is this. He has not got that report with him and, therefore, cannot say whether they said that Indian beltings were of the same quality or inferior to the other.

SHRI S. N. MAZUMDAR: Sir, it is not a question of giving tariff protection to the Indian industry. Is it not a fact that even before the licences were granted to the Dunlop Rubber Co., the Goodyear Co. and the Firestone Co., the total annual production here was 2,300 tons whereas the annual demand was only 1,200 tons? And if so, why was permission granted to these giant foreign concerns to produce beltings here?

SHRI N. KANUNGO: I have already replied to that question. Certain special types of beltings are manufactured by these concerns.

SHRI M. VALIULLA: Out of the total quantity of beltings produced here, how much is produced by the foreign companies?

SHRI N. KANUNGO: Sir, I would require notice.

FIRMS IMPORTING PHOTOGRAPHIC GOODS

*452. SHRI N. C. SEKHAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that foreign capital is associated with all the firms which were granted import licences for photographic goods during the last three years, and if so, to what extent; and

(b) the countries from which each of these firms imported the photographic goods and their quantum and value for the above period?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Precise information is not available.

(b) Statistics of imports by individual licence-holders country-wise are not available.

SHRI N. C. SEKHAR: May I know, Sir, whether the hon. Minister will try to collect the information with regard to part (a) of the question?

MR. CHAIRMAN: He asks whether your Ministry will kindly undertake the collection of the information in answer to part (a).

SHRI N. KANUNGO: That suggestion will be communicated.

SHRI M. VALIULLA: May I know, Sir, whether it is the policy of the Government to give import licences only to the concerns with foreign capital? Is it one of the conditions?

SHRI N. KANUNGO: No, there is no such condition.

DR. SHRIMATI SEETA PARMANAND: Is not such a list of concerns with foreign capital always ready with the Ministry?

SHRI N. KANUNGO: The question was about the import of a particular class of commodities and the classification is 303 and 305 and in these this information is not available.

DR. D. H. VARIAVA: Have the Government got any scheme to produce films in India?

SHRI N. KANUNGO: No definite proposal has come to Government yet.

SHRI N. C. SEKHAR: What is the number of firms having licences for the import of photographic goods?

SHRI N. KANUNGO: Eight.

SHRI M. VALIULLA: Is it not a fact that when licences are granted to foreigners who are not residing in India, then the amount earned will be going out, that they will not pay income-tax to the Indian Government?

SHRI N. KANUNGO: It depends upon each case.

SHRI KANHAIYALAL D. VAIDYA: What is the percentage of photographic goods manufactured in India?

SHRI N. KANUNGO: None.

SHRI B. K. P. SINHA: What are the names of those eight firms which have been given import licences?

SHRI N. KANUNGO: They are:

- (1) The General Radio and Appliances, Bombay,
- (2) The Kamani Engineering Corpn. Ltd., Bombay,
- (3) The Chowgule Co. (Hind) Ltd. of Bombay,
- (4) Messrs. Batliboi Ltd., Bangalore,
- (5) Messrs. Choksi Bros. Ltd., Bombay,
- (6) Messrs. Armstrong Smith Ltd. of Bombay,
- (7) The Allied Photographic Ltd. of Bombay, and

(8) General Electric of India Ltd., Calcutta.

SHRI N. C. SEKHAR: May I know the number of Indian firms out of these eight firms to which the hon. Minister said import licences had been granted?

SHRI N. KANUNGO: Foreign capital is associated with only the last three firms.

SHRI P. S. RAJAGOPAL NAIDU: Our country being the second largest cinema producing country, in the world, is the Government thinking of making certain efforts to manufacture raw films within the country instead of importing them from abroad?

SHRI N. KANUNGO: I am not sure about the first assumption regarding our position in the world, but I may say that the Development Wing is trying its best to induce manufacturers to go in for production of photographic film, equipment and materials.

SHRI H. C. DASAPPA: May I know, Sir, the total value of the photographic goods including films that are being imported?

PROF. G. RANGA: It must be crores.....

SHRI N. C. SEKHAR: May I ask.....

MR. CHAIRMAN: Please wait; a question has been put and it is being answered.

SHRI N. KANUNGO: I can give the total for the year 1954 and it is Rs. 1,47,25,000.

SHRI H. C. DASAPPA: Were there not certain firms which moved in the matter of building up this industry in India, I mean the making of raw films here?

SHRI N. KANUNGO: No, Sir.

SHRIMATI VIOLET ALVA: May I know, Sir, from which country the bulk of these photographic goods are imported?

SHRI N. KANUNGO: Talking of the year 1954, it is from the United Kingdom.

SHRI H. C. DASAPPA: Have not the Ministers of the Central Government made reference to the manufacture of raw films and the likelihood of certain concessions being given to this industry?

SHRI N. KANUNGO: That is not one of the scheduled industries mentioned in the Resolution of 1948 and any proposal from any entrepreneur will be considered on merits.

SHRI B. K. P. SINHA: What is the total amount of import licences granted to these eight firms?

MR. CHAIRMAN: If you do not know, or if the information is not readily available ask for notice.

SHRI H. C. DASAPPA: I have just one more question, Sir.

Is it necessary that it should be one of the basic industries in order that the Government should take up the industry? Have they not already taken up certain industries which were not mentioned in the list of basic industries?

SHRI N. KANUNGO: I have already replied, Sir, that it is not one of the industries mentioned in the schedule to the Industrial Policy Resolution.

DR. SHRIMATI SEETA PARMANAND: One question, Sir.

MR. CHAIRMAN: Nothing more.

SHRI S. N. MAZUMDAR: There are five foreign firms, Sir.

MR. CHAIRMAN: Three.

SHRI S. N. MAZUMDAR: Could we have the names of those firms, Sir?

MR. CHAIRMAN: He has already given them.

DR. SHRIMATI SEETA PARMANAND: It is a very important question, Sir.

MR. CHAIRMAN: Yes, what is it, Madam?

DR. SHRIMATI SEETA PARMANAND: Does the sum of Rs. 1,47,25,000 spent on the import of films include the amount spent on cinema films also?

SHRI N. KANUNGO: No, Sir.

REQUIREMENTS OF ELECTRIC MOTORS

*453. **SHRI M. GOVINDA REDDY:** Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether national requirements of electric motors for five years from 1957 onwards have been assessed;

(b) if so, what are those requirements; and

(c) what steps have been taken to meet them?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) to (c). Some estimates are understood to have been made by the Heavy Electrical Equipment Project Enquiry Committee. But they have not been finalised and, therefore, they are not final. The matter is, however, receiving the attention of the Government of India.

SHRI M. GOVINDA REDDY: In view of the completion and nearing completion of several projects and also of the expansion in the industrial field, is it not time for the Government to make an estimate of the requirements?

SHRI N. KANUNGO: That is exactly why an estimate has been made by the Enquiry Committee which is being considered by the Government.

SHRI M. GOVINDA REDDY: Has not the Planning Commission made an estimate of the requirements?